

(c) Demand of petroleum products for 1998-99 is estimated at 88.5 MMT and Government has already approved the Oil Economy Budget so as to meet the entire demand.

[Translation]

Expenditure due to States

3938. SHRI MOTILAL VORA : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether an expenditure of Rs. 19.12 crore incurred on deployment of Armed Police Force as on April 1, 1997 by the Government on Madhya Pradesh to other States has not been paid to Madhya Pradesh;

(b) if so, the details thereof;

(c) whether the Government of Madhya Pradesh had requested the Union Government in this regard; and

(d) if so, the reasons for delay in payment and the time by which the said payment is likely to be made?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) to (d) As per the existing instructions on the subject, the payment of deployment charges for the Armed Police of one State deployed in another State/UT is required to be made by the borrowing State/UT, except in the case of the exempted category of States, for which payment is made by the Central Government.

The Central Government have cleared the bills in respect of one Madhya Pradesh State Armed Force (MPSAF) Bn. deployed in J&K for the period upto March 1998 as J&K is an exempted category of State.

[English]

Disbursement of Provident Fund

3939. SHRI RAMESHWAR PATIDAR : Will the Minister of LABOUR be pleased to state:

(a) whether the Government have received complaints regarding irregularities in the disbursement of Employees Provident Fund especially in Delhi recently;

(b) if so, the details thereof indicating the number of such cases in Private Limited Firms of Delhi;

(c) whether in some cases the employees' service have been dispensed with all of sudden in private limited firms in Delhi and they have not been paid Employees Provident Fund despite fulfilling all the norms;

(d) if so, the reasons therefor; and

(e) the remedial measures taken by the Government in this regard so as to mitigate the harassment of employees of Private Limited Firms?

THE MINISTER OF LABOUR (DR. SATYANARAYAN JATIYA) : (a) and (b) There have been some complaints relating *inter-alia* to non-deposit of Provident Fund dues, non-completion of requisite documents on part of the Private Ltd. firms in Delhi. In Delhi there are 7 establishments which have got provident fund defaults of more than 10 lakhs. However, no specific complaint relating to irregularities in disbursement of employees provident fund is reported to have been received in the EPF Organisation, Delhi.

(c) to (e) There have been some complaints alleging termination of service and non-payment of PF dues to the employees who have been members of the Employees Provident Fund. In some such cases payment of PF dues to the employees has been held up due to non-deposit of contributions by the employers. The complaints relating to harassment of the EPF subscribers as and when received are forwarded to the Central Provident Fund Commissioner for taking appropriate remedial action. The Grievance Redressal Machinery of the EPF Organisation has been computerised and reactivated for ensuring prompt and speedy redressal of grievances of the EPF subscribers.

Setting Up of Medical Colleges in Gujarat

3940. SHRI P.S. GADHAVI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether there is any scheme for setting up of medical colleges at Rajkot, Bhuj, Bhavnagar and Surendranagar;

(b) if so, whether the Government have received any request from the Government of Gujarat for setting up of medical colleges at the above places;

(c) if so, the present status of the proposals;

(d) the action taken by the Government in this regard; and

(e) the time by which these proposals are likely to be cleared?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) : (a) to (e) In respect of the proposals submitted by the Government of Gujarat, permission of the Central Government has already been accorded under Section 10 (A) of IMC Act in 1995 for establishment of two new medical colleges in the State, one at Rajkot and another at Bhavnagar. Further, a proposal was also received from Saurashtra Medical Centre, Surendranagar for establishment of a new medical college at Surendranagar. The proposal was found incomplete in terms of qualifying criteria and was returned to the applicant on 16.6.98. No formal proposal has been